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WP-19750-2024

IN THE HIGH COURT OF MADHYA PRADESH  
AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE ANIL VERMA

ON THE 2<sup>nd</sup> OF DECEMBER, 2024WRIT PETITION No. 19750 of 2024*SAIYAD ASIF ALI AND OTHERS**Versus**THE STATE OF MADHYA PRADESH AND OTHERS*

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Appearance:

Shri Rudra Pratap Singh Kaurav - Advocate for the petitioner.

Shri Yash Nahar, learned counsel for the respondent No.5.

Shri B. M. Patel, GA for State.

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ORDER

With the consent of the parties, matter is heard finally at motion stage.

Petitioner has preferred this petition under Article 226 of Constitution of India seeking for following reliefs :-

"7.1 That, the respondents may kindly be directed to provide salary to the petitioners which due from January 2024 to till now forthwith and further respondent may kindly be directed not to withheld salary of petitioners, in days, month and years to come.

7.2 That, respondent further may kindly be directed to deduct the NPS amount of the petitioners from January 2021 and further NPS deductions must not have been delayed in the days, months and years to come.

7.3 That, the relevant respondent authorities may kindly be directed to up-grade the service book of petitioners forthwith.



7.4 That, any other relief doing Justice into the matter including cost of petition, advocate fee etc. may also kindly be awarded to the petition."

Brief facts of the case are that petitioners are working in the respondent department and they have been declared Sthai Karmi in the year 2019 and their services have been regularized in the year 2020. Their NPS deductions has not been done by respondents since January, 2021. Their service books are also not updated by respondents. Respondent authorities are not paying salary to the petitioners since January, 2024 till now and harassing the petitioners. Petitioners have preferred representation for same but no decision has been taken. Being aggrieved by the aforesaid, petitioners have preferred this petition.

Learned counsel for petitioners contended that grievance of petitioners would be redressed if respondent authorities are directed to decide pending representations (Annexure P-5 to Annexure P-7) filed by petitioners within a time bound period.

Learned counsel for respondents has submitted that petitioners are not Sthai Karmi but he has no objection to the innocuous prayer made by counsel for petitioners.

Considering the facts and circumstances of the case, this petition is disposed of with a direction to respondent No.2 to 5 to decide pending representations (Annexure P-5 to Annexure P-7) filed by petitioners by a reasoned and speaking order as expeditiously as possible preferably within a period of four weeks form the date of receipt of certified copy of this order in accordance with law.



It is made clear that this Court has not expressed any opinion on the merits of the case.

With the aforesaid observations, this petition is disposed of.

**(ANIL VERMA)**  
**JUDGE**